

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 227 of 2020

IN THE MATTER OF:

**Pandit Automotive Pvt. Ltd.
Through its Liquidator,
CS Anagha Anasingaraju**

...Appellant

Versus

Chetan Motors & Anr.

...Respondents

Present:

For Appellant : Mr. P.K. Mittal and Mr. Rakshit Pandey, Advocates

For Respondent : Mr. Aaditya A. Pande, Advocate for R-1 & R-2

ORDER

12.03.2020 For filing of Reply on the side of Respondent No.1 & 2, at request of Respondent side, the matter is adjourned to **08th April, 2020**. The copy of the Reply is to be served to the Learned Counsel for the Appellant within one week from today. Thereafter, it is open to file Rejoinder, if any, within three days.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

pks/nn